
(2021) 05 SEBI CK 0154

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.90, 103, 456, 523, 556 Of 2020, Miscellaneous Application
No. 473 Of 2020

India Ratings & Research Private Limited And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 17-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0154

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Pesi Modi, Neville Lashkari,, Anuj Berry, Tanvee Kanaujia, Aryan Agrawal, Rafique Dada, Mihir Mody, Arnav Misra, Mayur Jaisingh, Somasekhar Sundaresan, Prashant Pakhiddey, Rugved More, Lakshmi Dwivedi, Akhil Mahesh, Etc.

Judgement

1. List on June 30, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matters would be

taken up for hearing through video conference or through physical hearing.

3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor

a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.